

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22737/2013

(Arising out of impugned final judgment and order dated 06-05-2013 in WPC No. 21351/2011 passed by the High Court Of Judicature At Allahabad)

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINISTRY OF RAILWAYS . & ORS.
WITH
SLP(C) No. 30037/2013 (XI)

Respondent(s)

S.L.P.(C)...CC No. 18906/2013 (XI)

IA No. 1/2013 - CONDONATION OF DELAY IN FILING)
SLP(C) No. 34317/2013 (XI)

SLP(C) No. 34316/2013 (XI)

Date : 06-12-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. Sakshi Kakkar, AOR
Mr. Akash Mishra, Adv.

For Respondent(s) Mr. Surender Kumar Gupta, Adv.
Mr. V.V.V. Pattabhiram, Adv.
Mr. Arun Kumar Yadav, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, list the matters after 08 weeks.

(ASHWANI THAKUR)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER